

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.75/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India.

Date of Hearing : **22.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Coastal Energen Private Limited (CEPL)

Respondent : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO)

Parties Present : Shri Hemant Singh, Advocate, CEPL
Shri Chetan Garg, Advocate, CEPL
Ms. Ankita Bafna, Advocate, CEPL
Ms. Lavanya Panwar, Advocate, CEPL
Shri Biju Mattam, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

Due to a paucity of time, the matter could not be taken-up for the hearing and accordingly, the matter was adjourned. Learned counsel for the Petitioner, however, prayed that the present Petition be listed for the hearing along with Petition No. 360/MP/2022 as the issue of jurisdiction being raised by the Respondent, TANGEDCO being common in both the matters.

2. The Petition will be listed for hearing along with Petition No. 360/MP/2022 on **22.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**